

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 845
ANSWERED ON 21ST JULY, 2022**

TOLL PLAZA

845. SHRI RAMALINGAM S.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether it is true that as per the standard guidelines of the National Highways Rules 2008, a toll plaza should not operate within 60 km and toll plazas should not be set up within the boundaries of the municipality/corporation and if so, the details thereof;

(b) whether it is also true that some toll plazas are functioning within 60 kms of range in many States in the country in violation of the prescribed guidelines and if so, the details thereof;

(c) the total number of such toll plazas which are functioning within 60 kms of range in the State of Tamil Nadu as on date;

(d) whether the Government proposes to take any action to remove all these toll plazas; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) &(b) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, which stipulates that any other fee plaza on the same section of national highway and in the same direction shall not be established within a distance of sixty kilometers provided that where the executing authority

deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of sixty kilometers. Provided further that a fee plaza may be established within a distance of sixty kilometers from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel.

Further, fee plazas are not to be established within ten kilometers from municipal or local town area limits, provided that the executing authority may, for reasons to be recorded in writing, locate or allow the concessionaire to locate a fee plaza within a distance of ten kilometers of such municipal or local town area limits but in no circumstances fee plazas can be established within five kilometers unless meant primarily for the local users. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

(c) As on 19th July, 2022, 16 numbers of fee plazas are operational within 60 kms on the same section and in the same direction on National Highways in the state of Tamil Nadu. The fee plazas have been established on the National Highways depending upon various factors like availability of suitable land, traffic studies, site conditions etc. and are established as per rules.

(d) No, Sir. The fee plazas have been established as per the applicable National Highways Fee Rules and approval of the competent authority.

(e) Does not arise
